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# Andhra Court-Fees And Suits Valuation (Andhra Pradesh Second Amendment) Act, 1958

#### 17 of 1958

[12 September 1958]

#### **CONTENTS**

- 1. Short Title And Commencement
- 2. Amendment Of Section 73, Andhra Act Vii Of 1956
- 3. Amendment Of Schedule I To Andhra Act Vii Of 1956

# Andhra Court-Fees And Suits Valuation (Andhra Pradesh Second Amendment) Act, 1958

### 17 of 1958

## [12 September 1958]

An Act further to amend the Andhra Court-fees and Suits Variation Act, 1956. Be it enacted by the Legislature of the State of Andhra Pradesh in the Ninth Year of the Republic of India as follows:-

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Andhra Court-fees and Suits Valuation (Andhra Pradesh Second amendment) Act, 1958
- (2) It shall come into force on such date as the State Government may by notification in the Andhra Pradesh Gazette, appoints

# 2. Amendment Of Section 73, Andhra Act Vii Of 1956 :-

In Section 73 of the Andhra Court-fees and Suits Valuation Act, 1956 Andhra (Act VII of 1956) (hereinafter referred to as the principal Act) for the words "one anna for each rupee or fraction thereof ", the words "six naye paise for each rupee or fraction thereof" shall be substituted.

### 3. Amendment Of Schedule I To Andhra Act Vii Of 1956 :-

In Schedule I to the principal Act, in Article I-

(i) for clauses (a) and (b) and the entries relating thereto, the

# following clause and entries shall be substituted, namely:-

(a) Plaint or written statement pleading a set off or counter claim in any

(1)	(2)	(3)
1.	suit of the nature cognizable by Courts of Small Causes, when the amount or value of the subject-matter does not exceed five hundred rupees if the suit is actually filed and tried as a small cause suit- When the amount or value of the subject-matter in dispute-	
	(i) does not exceed one hundred rupees, for every five rupees or part thereof. (ii) exceeds one hundred rupees, but does not exceed five hundred rupees, for every ten rupees or part thereof in excess of one hundred rupees.	Forty naya paise Eightnaya paise
	(a) Plaint or written statement pleading a set-off or counter-claim in any suit of the nature cognizable by Courts of Small Causes, when the amount or value of	
(1)	(2)	(3)
	the subject-matter exceeds five hundred ruppees but does not exceed one thousand rupees. When the amount or value of the subject-matter in dispute -	
	(i) does not exceed one hundred rupees, for every five rupees or part thereof	Sixty naya paise
	(ii) exceeds one hundred rupees, but does not exceed one thousand rupees for every ten rupees for every ten rupees or part thereof. in excess of one hundred rupees	One rupee & ten naya paise
	(i) does not exceed one hundred rupees, for every five rupees or part thereof.	
2. In clause (c) for items (i), (ii) and (iii) column (2) and the entries against them in column (3), the following items and entries shall be substituted, namely:-		
	(ii) exceeds one hundred rupees, but does not exceed ten thousand rupees, for every ten rupees or part thereof in excess of one hundred rupees	Sixty naya paise One rupee & ten naya paise
	(iii) exceeds one thousand rupees, but does not exceed ten thousand rupees, for every one hundred rupees or part thereof, in excess of one thousand rupees".	Seven rupees & Sixty naya paise
	(i) in Article 8, in clause (a) in column (2), for the words "eight annas" the	
4. A	mendment of Schedule II to Andhra Act VII of 1956:- In Sch principal Act -	nedule II to the
	word "fifty naye paise" shall be substituted	
	(ii) In Art II, for clauses (a) and (b) and the entries, relating thereto, the following clauses and entries shall be substituted, namely:-	

	(a) Application or petition presented to any Court for copy or translation of any Judgment, decree or any proceeding of, or order passed by, such Court or of any other document on record in such Court.	Twenty five naya paise		
	(b) Application or petition presented to any			
(1)	(2)	(3)		
	Civil Court other than a Principal Civil Court of Original Jurisdiction or to any Court of Small Causes constituted under the Provincial Small Causes Act, 1887, or to a Collector or other officer of revenue in relation to any suit or case in which amount of value of the subject-matter is less than Rs. 50/- 5. Amendment of Schedule III to			
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Andhra Act, VII of 1956:- In Schedule III to the Principal Act, for the group of letters "Rs. Np" whenever they occur, the group of letters "Rs. Np." shall be substituted